NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.08(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2016

NAME OF THE PARTIES: Mrs. Sarala Gobindram Luthria & Ors.

V/s. M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 DR K.S. RAVI CHANDRAN PCS for Pehhiners
KSRLES PCS for Pehhiners

CHEYAN KAPADIA
COUNSEL a/W
M. NIKHILESH RAO and
AVINASHS. CANTAMA i/b
JN DUS LAW FOR R2 to 9

MA. (HATEEK LAT i/b. KEYSTOWE PANTMENS FOR E)
ORDER

/We

C.P. No. 08/241-242/NCLT/MAH/2016

- 1. Ld. Counsels for Petitioner and Respondent are present.
- 2. Reply to the petition already filed by Respondent on 31.08.2016.

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- 3. Petitioner is seeking three weeks' time to file a rejoinder to the reply; which is granted.
- 4. Allegations and Counter-allegations have been made revolving around the petition filed on 241/242 of Companies Act 2013, parties have also been heard on the issue of Board meeting stated to be convened on 02.09.2016. On due date consideration of the circumstances Court hereby directs the respondent to commence meeting on 06.09.2016 instead of 02.09.2016 and not to go beyond the contents of Agenda already circulated to the Board.
- 5. Respondent is also directed to handover a copy of accounts today by itself.
- 6. Next date for hearing is on 17.10.2016. Duly communicated to both the parties.
- 7. Comply with directions.

Dated: 01.09.2016

Shri M.K. Shrawat Member (Judicial)

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